

CIS

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD

O.A.No.1704 OF 1997

Dated:26-12-1997.

Between:

D.Sreenivas .. Applicant

AND

The General Manager,Ordnance Factory
Project, Post:Eddumailaram,
Medak District-502 205. .. Respondent

COUNSEL FOR THE APPLICANT(S): Mr.P.Naveen Rao

COUNSEL FOR THE RESPONDENT(S): Mr.V.Rajeshwar Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

ORDER

(ORAL ORDER AS PER SRI R.RANGARAJAN, MEMBER (ADMN))

Mr.Phani Raju for Mr.P.Naveen Rao, Learned Counsel for the
Applicant and Mr.V.Rajeshwara Rao, Learned Standing Counsel for
the Respondent.

2. The applicant submits that his name has been entered by the
Revenue Divisional Officer, Sangareddy as a land looser whose grand-
father's land was acquired for the purpose of construction of
Ordnance Factory. To prove that he has enclosed a Letter No.83/5262/95,
dated: 28-12-1995 (Annexure.3 of the O.A.). The applicant further
submits that in November, 1997 some recruitment was made for a Class.IV
post and that he approached the authorities for considering his case
against the land losers quota, ^{but} the same was not agreed to. He further

submits that there is going to be some recruitment for Group-'D' post in January, 1998 and the respondent authorities may be directed to consider him also for that recruitment likely to take place in January, 1998.

3. This O.A. is filed for a declaration that the action of the respondents in not considering his claim for employment under Land Displaced Person Category is arbitrary, discriminatory and unconstitutional and for a consequential direction to the respondents to consider his case and provide him employment as per his eligibility.

4. From the annexures to the letters, I find that the applicant has not approached the respondent for the above relief by filing any representation. It is essential for the applicant to file his representation for the above relief and only if they refuse, he can approach this Tribunal for granting any relief in this connection.

5. In view of the above, the applicant may, if so, advised ^{may} submit a representation to the respondents who in my opinion will consider his representation as and when received.

6. With the above observations, the O.A. is disposed of at the admission stage itself. No costs.



(R.RANGARAJAN)
Member (Admn)

Dated: 26th December, 1997
(Dictated in Open Court)



DR 26/12/97

Copy to:

1. The General Manager, Ordnance Factory Project,
Post Eddumailaram, Medak District.
2. One copy to Mr. P. Naveen Rao, Advocate, CAT, Hyderabad.
3. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
4. One copy to D.R(A), CAT, Hyderabad.
5. One duplicate copy.

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9/1/98
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

Dated: 26/12/97

ORDER / JUDGMENT

RE./R.A./C.A. No.

in

O.A.NO. 1704/97

Admitted and Interim Directions
Issued.

Allowed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

